

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 521 of 2020

In the matter of:

B.S. Krishnan **....Appellant**
Vs.
Stressed Assets Stabilization Fund (SASF) & Anr. **....Respondents**

Present:

Appellant: Mr. R. Anand Padmanabhan, Advocate
Respondents: Mr. Siddhartha Barua, Mr. Praful Jindal, Advocates for R1.
Mr. Satya Devi, (IRP, R-2)

ORDER

(Through Virtual Mode)

26.11.2020: Due to paucity of time, the matter could not be taken up today.

List the appeal 'for hearing' on 12th January, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

AR/g